

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.02/(MAH)/2013  
CA No.

CORAM:

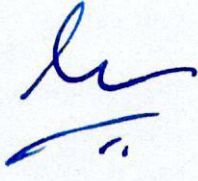
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2016

NAME OF THE PARTIES: M/s. Jeroo Nariman & Anr.

V/s.  
M/s. Dairy Land Plantations (I) Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	COUNSEL ANUSHKA DAVEL ADVOCATE PURAN FALDAR 11. VARGHA SAHANI	FOR THE PETITIONERS	

**ORDER**

**T.C.P. NO. 2/397, 398/NCLT/MB/2013**

1. Ld. Counsel representing the Petitioner has placed his authority on record. No one is present from the side of the Respondent.
2. The Respondent is continuously absent for the last few proceedings, even though a show cause notice was issued from the Registry of NCLT.
3. The Petitioner is hereby directed to serve and intimate the next date of hearing to the Respondent.
4. Let this C.P. be fixed for hearing on **9<sup>th</sup> February, 2017.**

sd/-

Dated 20.12.2016

**Shri M.K. Shrawat**  
Member (Judicial)